NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.294/7/HDB/2017
NAME OF THE COMPANY	IVRCL, Limited
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	IVRCL, Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
BISHWATIT DUBEY	ADVOLATE	99102 24345	Honory	
	FOR FIVACIAL CREDITOR			
GAURAN GUPTE	ADVOLATE	9833403359	gugapte	
FINANCIALCREDITOR			\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	
PRAVEEN K NAIR	ADVOCATE	8985893158	Frenen Now.	
Counsel for Respondent(s): FOR FIWACIAL CREDITOR				
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
O/o.R. Raghunandan Rao	Advocali	9966622805	<u> </u>	

Heard Mr.Bishwajit Debey, Mr.Gaurav Gupte, Mr.Praveen K Nair, learned counsels for the Financial Creditor/Petitioner and Mr.G.Bhupesh, learned counsel for the Corporate Debtor/Respondent.

Ld.Counsel for the Corporate Debtor wanted time and submitted that they are ready to settle the outstanding amount and Ld.Counsels for the Financial Creditor also sought time to propose another Interim Resolution Professional. Post the Case on 22.12.2017.

Member (Technical)

Member (Judicial)